

- (iii) Setting up of Fast Track Courts for disposal of long pending cases;
- (iv) Introduction of scheme of plea Bargaining;
- (v) Holding of Jail Courts (Lok Adalat)

Ministry of Home Affairs has taken up the matter with the State Governments for providing assistance to judiciary for quick processing and disposal of cases of undertrial prisoners as per law.

#### **Home Minister's visit to Pakistan**

357. SHRI N. K. SINGH: Will the Minister of HOME AFFAIRS be pleased to states

- (a) whether the Union Home Minister has recently paid a visit to Pakistan and held discussion with his counterpart at Rawalpindi;
- (b) if so, the details of discussions held and outcome thereof;
- (c) whether the Home Minister has provided them evidences of involvement of Pakistan in 26/11 Mumbai attacks; and
- (d) if so, to what extent Pakistan has accepted such evidences and proposes to take further action?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (d) Yes, Sir. The Home Minister visited Pakistan from June 25-27, 2010 to attend third SAARC Conference of Interior/Home Minister. During the visit and on the sidelines of the SAARE Conference, the Home Minister also *inter-alia*, had meetings with some of his counterparts including with the Pakistan Interior Minister (PIM). He conveyed India's core concerns on terrorism emanating from Pakistan especially the Mumbai terrorist attack investigations and trial. In response, PIM reiterated Pakistan's full support in bringing the culprits responsible for Mumbai terrorist attack on 26/11 attack to justice.

#### **Maoists moving to urban areas**

358. SHRI N.K. SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware of the intelligence reports that maoists have now decided to move to urban areas also in the country;
- (b) if so, the facts and details thereof;
- (c) whether the maoist strategies and planning to move to urban areas in the country need to be crushed immediately; and